

SUPREME COURT OF INDIA

Ramaswamy (Dead) by Lrs.

Vs.

M. Lobo (Dead) by Lrs.

(V.N.Khare and Shivaraj V.Patil JJ.)

10.01.2001

ORDER

The Text below is only a summarized version of the order pronounced

Appellant contended that suit filed by respondent in Civil Court not maintainable as land was an agricultural land. Appellate Court and High Court recorded a finding that disputed property was not land but houses which were assessed to house tax. Supreme Court dismissed appeal as finding of fact is not open to challenge before it.